

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO. 385
TO BE ANSWERED ON 18TH JULY, 2017

SUGAR UNDER PDS

385. DR. VIRENDRA KUMAR:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) the State-wise details of the allocation and offtake of sugar under Public Distribution System during each of the last three years and the current year;
- (b) whether some States have not been able to offtake the quota of allocated sugar during the said period; and
- (c) if so, the details thereof along with the names of the States and the reasons therefor?

A N S W E R

MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SHRI C. R. CHAUDHARY)

(a): The mill/state-wise allocation and offtake based system for distribution of sugar through Public Distribution System (PDS) was dismantled in April, 2013 with the de-regulation of sugar sector and removal of levy obligation on sugar mills. A new dispensation was put in place with effect from 1.6.2013 wherein States/UTs were required to procure sugar from open market for meeting their PDS requirement and the Central Government was to reimburse a fixed subsidy to the participating States/UTs @ Rs. 18.50 per kg for the quantity of sugar so distributed by them; limited to their fixed quota for the targeted population. The Central Government has further, reviewed the sugar subsidy scheme and restricted its coverage to Antyodaya Anna Yojana (AAY) families with effect from 01.06.2017.

(b) & (c): Do not arise.